Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan
New Delhi

Notification No. 41/2015-2020
New Delhi, dated: 8th November, 2021

Subject: Amendment in Export Policy of Animal By-products.

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment in Notification No. 34/2015-20 dated 13.01.2017 amending the Export Policy of Animal By-Products for the item description at Serial Number 173 of Chapter 35 of Schedule 2 of ITC (HS) Classification of Export & Import Items, with immediate effect:

2. The existing item description against Serial Number 173 in Chapter 35 shall be amended as follows:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Tariff Item HS Code</th>
<th>Unit</th>
<th>Existing Item description</th>
<th>Revised item description</th>
</tr>
</thead>
<tbody>
<tr>
<td>173</td>
<td>35040010</td>
<td>Kg</td>
<td>Peptones; Others</td>
<td>Peptones including Collagen Peptides of marine or bovine or Poultry origin (also referred to as Collagen, Collagen Hydrolysate, Hydrolysed Collagen or Hydrolysed Gelatin) and Fish Protein.</td>
</tr>
</tbody>
</table>

3. Effect of this Notification:

Item description of ITC HS Code 35040010 at Serial No. 173 in the Notification No. 34/2015-20 dated 13.01.2017 has been amended to include Collagen Peptides of marine or bovine or Poultry origin.

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